COURT-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 230 of 2015
and IA-378 of 2015 & IA-66 of 2016

Dated: **9th February, 2016**

Present: **Hon'ble Mr. Justice Surendra Kumar, Judicial Member**
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:-
Mahindra Sanyo Special Steel Pvt. Ltd. …. Appellant (s)
Versus
Maharashtra Electricity Regulatory Commission & Anr. ..... Respondent (s)

Counsel for the Appellant(s) : Mr. Shwetank Sailakwal
Mr. Vibhor Vedhan

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Mr. D V Raghuvamsy for R-1
Mr. Ravi Prakash
Ms. Iti Agarwal for R-2

ORDER

Learned Counsel for the State Commission submits that he will file the Counter Affidavit in the course of the day.

Learned Counsel for the Distribution Licensee prays for and is granted two weeks' time to file the Counter Affidavit and no more after serving copy on the other side. Rejoinder, if any, be filed within two weeks thereafter after serving copy on the other side. The report from the State Commission, in compliance of the order of this Appellate Tribunal, has already been filed.

Post the matter for hearing on **18th March, 2016.**

(T. Munikrishnaiah) **(Justice Surendra Kumar)**
Technical Member **Judicial Member**

hcj/vt